# THE UTTAR PRADESH PROHIBITION OF SIMULTANEOUS MEMBERSHIP OF LEGISLATURE ACT, 1950<sup>1</sup>

## [ U. P. ACT No. XXII of 1950 ]

Amended by

U.P. Act No. 5 of 1952

[ Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 1, 1950, and by the Uttar Pradesh Legislature Council on April 24, 1950.

Received the assent of the Governor on June 24, 1950, under Article 200 of the Constitution of India and was published in the Uttar Pradesh *Gazette*, Extraordinary, dated July 10, 1950]

Authoritative English text of the Uttar Pradesh Vidhan Mandal Ki Samkalin Sadsyata ka Nishedhak Adhiniyam, 1950

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#### ACT

To provide for the vacation by a person who is chosen as a member of both Houses of Legislature of the State of Uttar Pradesh of his seat in one House or the other.

Whereas Article 190(1) of the Constitution of India provides interalia that the Legislature of a State may provide by law for the vacation by a person who is chosen a member of both Houses of the State Legislature of his seat in one House or the other;

### It is hereby enacted as follows:-

Short title and commencement

- **1.** (1) This Act may be called the Uttar Pradesh Prohibition of Simultaneous Membership of Legislature Act, 1950.
  - (2) It shall come into force at once.

Vacation of seat of a person chosen as member of both the Houses **2.** (1) Where a person is chosen a member of both the Houses of the Legislature of the State of Uttar Pradesh he shall, before taking his seat in any House and within a period of ten days from the date of publication in the *Gazette* of the declaration that he has been so chosen or, if such publication have been made on different dates, ten days from the later of such dates, as the case may be, intimate by notice in writing signed by him and delivered to the Secretaries of both the Houses or to any persons authorized by the Governor in this behalf, in which House he wishes to serve, and any choice so intimated shall be conclusive.

<sup>1.</sup> For Statement of Objects and Reasons, please see U.P. Gazette (Extraordinary), dated March 24, 1950.

- (2) Where such a person fails to intimate as aforesaid, his seat in Uttar Pradesh Legislative Assembly shall become vacant on the expiry of the period provided in sub-section (1).
- **3.** Where a person who is already a member of Uttar Pradesh Legislative Assembly and has taken his seat in such Assembly is subsequently chosen a member of Uttar Pradesh Legislative Council, his seat in Uttar Pradesh Legislative Assembly shall, on publication in the *Gazette* of the declaration that he has been so chosen, become vacant.
- **4.** Where a person who is already a member of Uttar Pradesh Legislative Council and has taken his seat in such Council is subsequently chosen a member of Uttar Pradesh Legislative Assembly, his seat in Uttar Pradesh Legislative Council shall, ¹ [upon the summoning of the said Assembly to meet for the first session], become vacant.

Vacation of seat of a member of the Legislative Assembly chosen as member of the Legislative Council

Vacation of seat of a member of the Legislative Council chosen as member of the Assembly